

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 05**  
**(IB)-62(PB)/2020**

**IN THE MATTER OF:**

Mr. Hardip Singh & Anr.  
v.  
M/s. Ansal Housing Ltd.

.... Applicant/petitioner  
.... Respondent

**Order under Section 7 of the Insolvency & Bankruptcy Code, 2016**

**Order delivered on 08.01.2020**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner

For the Respondent

-  
Mr. Kumar Deepraj & Mr. Vaibhav Sharma,  
Advs.

**ORDER**

Notice of the petition.

Ld. Counsel for the respondent accepts notice. Reply be filed within ten days with a copy in advance to the counsel opposite.

Ld. Counsel for the petitioners seeks time to comply with the provisions of the ordinance and also show that the petition is otherwise maintainable.

Ld. Counsel for the corporate debtor states that within one week the total number of allottees in the project in question shall be furnished to the counsel for the petitioner/petitioner.

List for further consideration on 03.02.2020.

— sd —

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

— sd —

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**